

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/306(KB)2019
IA(I.B.C)/1601(KB)2023, IA(I.B.C)/2027(KB)2023,
IA(I.B.C)/1629(KB)2023, IVN.P (IBC)/3(KB)2023,
IA(I.B.C)/253(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12TH JULY 2024

IN THE MATTER OF	UCO BANK VS KUMLAI TEA AND INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Rahul Auddy Adv.] for UCO Bank
Mr. Aditya Gooptu Adv

Ms. Rashmi Singhee, Adv.] for Nimbo Polymers (PRA)

Mr. Pranay Agarwal, Adv.] for Applicant in IA 2027 of 2023
Ms. A. Baid, Adv.
Ms. S. Majumder, Adv.
Mr. Debasish

Mr. Avishek Gupta, Adv.] state of WB Labour Commissioner
Ms. A. Dutta, Adv.
Mr. K. D. Sarkar, Adv.
Mr. S. Bose, Adv.

Mr. S. Mitra, Adv.] for the RP
Mr. A. Singh, Adv.
Mr. S. K. Agarwal, Adv.
Mr. S. K. Bhattacharya, RP in person

Ms. Rashmi Singhee, Adv.] for Nimbo Polymess
Ms. S. Shaw, Adv.

ORDER

1. Ld. Counsel for the parties present.

MJ

2. **IVN.P (IBC)/3(KB)2023:**
 - a. Heard the Ld. Counsel for the parties at length.
 - b. Ld. Counsel for the parties will file convenience notes within three days.
 - c. **Reserved for Orders.**
3. **IA(I.B.C)/1601(KB)2023:**
 - a. Reply Affidavit, if any, be filed within a period of two weeks.
 - b. List this matter on 26.08.2024.
4. **IA(I.B.C)/2027(KB)2023:**
 - a. Reply Affidavit, if any, be filed by providing all the details regarding replacement of RP and also to deal with all the issues relating to Terai Tea Co. Ltd. within a period of two weeks.
 - b. List this matter **on 26.08.2024.**
5. **IA(I.B.C)/1629(KB)2023:**
 - a. It is submitted that the UCO bank has defaulted in making payment for an amount of Rs. 34,91,642.00 towards the CIRP costs and therefore, this application has been preferred to get the payment.
 - b. In view of the above submissions, UCO Bank is directed to pay their share towards outstanding dues towards the CIRP cost within a period of one week from the date of this order.
 - c. A compliance report to that effect be filed by the UCO Bank on the next date of hearing.
6. **IA(I.B.C)/253(KB)2023**
 - a. Ld. Counsel for the parties were heard at length.
 - b. **Reserved for Orders.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)